

-absorb all the unemployed. The question is: if this is not possible immediately, should one not try to give more employment to these highly skilled and highly educated young men who today are feeling very frustrated, and the very resourceful young men who otherwise might have got dealerships of these oil companies would probably be able to think of something else?

SHRI AKBAR ALI KHAN: Sir, diversification to some extent, as pointed out by the honourable Minister, may be advisable, but I would like the Government to explore avenues of the technical type which would employ the skills of these engineers, as; for instance, rural housing. There are many tractors and instruments which cannot be worked because there is nobody to help them in the rural areas. So such avenues should be explored and they should be concentrated upon.

SHRI K. C. PANT: That is quite correct. And as I said earlier, these avenues have been explored. I have tried to avoid burdening the House with a detailed list of all the steps that have been taken because they have been included in the statement attached to Question No 429. I hope that rural service station is also one of the schemes which are included in that. There are 16 or 17 schemes. If the hon. Member likes. I can give all the detail about the steps being taken to employ engineers in pursuits which are primarily meant for them. Diversification is important after that.

SHRI AKBAR ALI KHAN: I shall be very grateful.

TRANSFER OF OFFICERS

613. SHRI A. G. KULKARNI : SHRI N. P. CHAUDHARY: SHRI T. G. DESHMUKH :

Will the PRIME MINISTER be

†The question was actually asked on the floor of the House by Shri A. G. Kulkarni.

pleased to state whether Government have any policy to transfer officers of the status of Deputy Secretary, Joint Secretary and Secretary every three years in order to improve efficiency in working; and if so, the number of such officers who have not been transferred from their posts for more than three years as on June 30, 1970?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEVELOPMENT OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI RAM NIWAS MIRDHA): No, Sir. There is no such policy.

SHRI A. G. KULKARNI : Is it a fact that for maintaining efficiency in the administration, sometimes changes are necessary, say, every two years or three years? I wanted particularly to know what is the policy of the government in this connection in regard to transfer of officers. Secondly, regarding the continuance of the expertise particularly in offices of government where purchases and sales are made, have the government made any studies of their behaviour to particular subjects?

SHRI RAM NIWAS MIRDHA: It is true that in some cases turnover of officers is limited and the policy of the government in this respect is that in post of Under Secretary and equivalent the average deputation period should be 3 years; in posts of Deputy Secretary and equivalent, it should be 4 years and in posts of Director, Joint Secretary and above it should be 5 years,

SHRI BHUPESH GUPTA: And Secretaries?

SHRI RAM NIWAS MIRDHA: Five years.

SHRI BHUPESH GUPTA: What are you talking? For 27 years, 17 years and 18 years officers have stuck to their posts in one Ministry.

SHRI RAM NIWAS MIRDHA: I will give figures. The hon. Member probably wants to know in how many

cases this period has been exceeded. There are at present 524 IAS officers serving in the Centre out of whom 68 have over-stayed their period. . .

SHRI BHUPESH GUPTA: Shri Sarin was in the Defence Ministry for 27 years. Can you deny that? Shri L. P. Singh has been in Home for so many years.

SHRI RAM NIVAS MIRDHA: There are 317 officers if the Central Services—Class I—holding posts at the Centre, out of whom only 29 have over-stayed.

SHRI A. G. KULKARNI: Is the government aware that by continuing the same officers for long durations in the same posts, vested interest is created and whether the government will take steps to remove that vested interest?

SHRI RAM NIVAS MIRDHA: As I said, the policy of the government is to rotate officers after certain periods and every effort is made to see that tenures of these officers are not extended. It is only in very exceptional circumstances that the prescribed period is extended.

SHRI GODEY MURAHARI: I would like to know why the government has made an exception in the case of these 68 officers. It is well known that there are certain officers who are powerful enough to get themselves extended in the same department. I would like to know why government does not make it a rule that nobody shall be given any extension. I think even this five year period is long. They should be transferred every three years.

SHRI RAM NIVAS MIRDHA: It is true that in some cases exceptions are made. In matters of administration, it would be very difficult to make a very rigid time rule. Extensions would have to be given in certain cases. But I would assure the hon. Members that whenever an exception is sought for, there is a very 1595 RSD—2

rigid procedure prescribed. First it goes to the Central Establishment Board. Then it goes before the Appointments Committee of the Cabinet. Every effort is made to see that officers are not made to over-stay the periods except for compelling reasons.

SHRI BHUPESH GUPTA: I would like to know whether it is a fact that in the case of ICS people, many of them in the Central Secretariat have stuck to their posts for more than five years? And, some of them have been there for more than ten years, fifteen years and twenty years. I should like to know the reason for this and in this connection, I should like to know . . .

MR. CHAIRMAN: The Question Hour will be over just now.

SHRI BHUPESH GUPTA: It is not yet over, Sir . . . (*Interruption*) . If that is so, in the public interest, I will demand a short-duration discussion. Sir, I demand. . .

(*Interruptions.*)

MR. CHAIRMAN: The Question Hour is over.

AN HON. MEMBER: The Question Hour is over.

(*Interruptions.*)

SHRI BHUPESH GUPTA: I will demand a short-duration discussion on the subject, Sir, I will be ready to bring to the notice of the House very interesting facts about this matter. Will you consider it kindly, Sir?

MR. CHAIRMAN: No, the Question Hour is over, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Sir, I demand . . .

SOME HON. MEMBERS: No, no.

MR. CHAIRMAN: Calling-attention Motion. Mr. Arjun Arora.

SHRI BHUPESH GUPTA: Sir, Members here in the Opposition also agree to a short-duration discussion.

MR. CHAIRMAN: You please give notice of it.

(Interruptions.)

SHRI BHUPESH GUPTA: Very interesting facts will come to light. . . . *(Interruptions)* . . . The hon. Minister has not divulged all the facts that should be divulged in answer to the question.

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: I have said that the service rules are not. . . . *(Interruptions.)*

MR. CHAIRMAN: The Question Hour is over.

SHRI BHUPESH GUPTA: Mr. Lai, ICS, *(Interruptions.)*

These are all very important matters.

MR. CHAIRMAN: Mr. Bhupesh Gupta, please sit down.

SHRI BHUPESH GUPTA: Zamin-dari set-up is being created. . . .

(Interruptions.)

MR. CHAIRMAN: Nothing should be recorded. I am calling the next item. The Question Hour is over.

SHRI BHUPESH GUPTA: Why, Sir?

MR. CHAIRMAN: I have told you that if you give notice of it, I will consider. What more do you want?

SHRI BHUPESH GUPTA: All right, Sir. But, why do you get angry?.

MR. CHAIRMAN: I am not angry. Please sit down.

SHRI BHUPESH GUPTA: All right, Sir.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DHARMA VIRA'S SPEECH AT THE FERAZ MEMORIAL LECTURE

♦614. SHRI PRANAB KUMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a speech delivered by Shri Dharma Vira, Governor of Mysore at the 10th Feroz Memorial Lecture in Delhi on the role of "Committed Civil Service" and the indiscriminate use of organisations like C.B.I., and Vigilance Commission having a terrorising effect on the civil servants; and

(b) if so, what are the reactions of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) Yes.

(b) (i) As regards the role of the "Committed Civil Service", Government's position has already been clarified in reply to the Rajya Sabha Unstarred Question No. 572 answered on 4th March, 1970.

(ii) Government are not aware of any instance of indiscriminate use of the organisations mentioned.

PROBLEM OF WATER-LOGGING

615. SHRI BABUBHAI M. CHINAI: Will the Minister of IRRIGATION AND POWER be pleased to state the extent of water-logging due to construction of large dams in Punjab and other States?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): There have been no reports of water-logging due to construction of large dams in Punjab and other States. However, the extent of water-logging due to introduction of irriga-